CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.415/2015

Date of Decision: 6th August, 2019

CORAM: R. VIJAYKUMAR, MEMBER (A) RAVINDER KAUR, MEMBER (J)

Shri Ranjeet Kumar Yadav Son of Shri Kumar Yadav Age – 27 years, Occ-NIL Residing at: Dhama Residency, Valladh Nagar, Chiri Vapi, RM-C, 305, Vapi-Gujrat – 396 191

Applicant

(None)

Versus

- Union of India
 Through the Administrator of Daman & Diu
 (UT) Union Territory,
 Dept of Fire & Emergency Services,
 Fire Force HQ, Daman,
 At PO Daman 396 215.
- Deputy Inspector General of Police/ Director Fire & Emergency Services
 O/o. Inspector General of Police, Fire & Emergency Services, Daman & Diu, Daman Police HQ, Dunetha – Nani Daman – 396 210.
- Assistant Divisional Fire Officer
 Fire & Emergency Services,
 Plot No.51, G.I.D.C. Ringanwada,
 Somnath, Nani Daman,
 Daman 396 215.

Respondents

(By Advocate Shri Rishi Kumar, proxy counsel for Shri B.K. Ashok)

ORDER (ORAL)

Per: R. Vijaykumar, Member (A)

When the case was called for second time, nobody appeared for the applicant. This was the position during the last hearing held on 20.06.2019. This matter is pending for the last four years. It is not possible to decide this matter in the absence of the applicant or his learned counsel. It is evident, therefore, that the applicant has lost interest in further prosecuting this matter.

2. In these circumstances, the Original Application is dismissed in default for non-prosecution. No order as to costs.

(Ravinder Kaur) Member (J) (R. Vijaykumar) Member (A)

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